

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 419
Appeal No. 155/252/ND/2023

IN THE MATTER OF:

Income Tax Officer ... Applicant
Versus
Registrar Of Companies (Vorks Energy Pvt. Ltd ... Respondent
)

Under Section 252 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Puneet Rai, Senior Standing Counsel
Mr. Rishabh Nangia, Junior Standing Counsel
Mr. Ashvini Kumar, Junior Standing Counsel
Mr. Nikhil Jain, Adv.
For the RoC : Ms. Jyoti Khurana, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the appellant is present and seeks some time to file Assessment Order and Demand Notice. Permission is granted. Let this matter be posted to 20.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)